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## (2019) 02 CHH CK 0416 Chhattisgarh High Court

Case No: MCC No. 157 Of 2019

Ashok Kumar Rathore APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Feb. 22, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Kishore Narayan, Rahul Mishra

Final Decision: Allowed/Disposed Of

## **Judgement**

## P. Sam Koshy, J

- 1. The present MCC has been filed seeking modification of the order dated 09.01.2019 passed by this court in WPS No. 92 of 2019.
- 2. The modification sought for is only to the post on which the petitioner was working which inadvertently in the order dated 09.01.2019 has been
- reflected as ""Draftsman"" whereas, it ought to had been ""Assistant Draftsman"".
- 3. According to the counsel for the petitioner, the error crept in the writ petition where he has written the post of the petitioner as ""Draftsman"" instead
- of ""Assistant Draftsman"".
- 4. The prayer is not opposed.
- 5. Accordingly, the order dated 09.01.2019 passed in WPS No. 92 of 2019 shall stand modified to the extent that in the second line of paragraph -2 of
- the said order dated 09.01.2019 the post of the petition shall be read as ""Assistant Draftsman"" instead of ""Draftsman"".
- 6. Accordingly, the MCC stands allowed and disposed of.

7. Let copy of this order be made part of the records of WPS No. 92 of 2019.	